

ITEM NO.1763

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 865-867/2023

THE STATE OF UTTAR PRADESH HOME DEPARTMENT  
SECRETARY

Appellant(s)

VERSUS

JHAGALLEY &amp; ORS.

Respondent(s)

Date : 01-10-2024 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL  
[IN CHAMBER]

For Parties

Mr. Shaurya Sahay, AOR  
Mr. Aditya Kumar, Adv.

Ms. Shashi Kiran, AOR

Mr. Prabhoo Dayal Tiwari, Adv.  
Mr. Surya Kumar, Adv.  
Mrs. Manisha Tiwari, Adv.  
Mr. Radhey Sham, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Shaurya Sahay, learned counsel appearing for the petitioner submits that post order dated 02.07.2018, this Court had afforded further opportunities to the petitioner for effecting service on the unserved respondent no.3. He further submits that endeavour was made to serve the said respondent, who incidentally is not traceable, though his mother already stands served and appraised of the pendency of the instant petition.

He further submits that steps, complete in all respects, for serving the said respondent by way of substituted service, shall be

taken within a period of three weeks.

Statement accepted and taken on record.

Prayer sought for is allowed.

If needful is not done within a period three weeks', the petition qua the said respondent shall be deemed to be dismissed without any further reference to the Court.

In the event of steps being taken, registry to process the application, in accordance with law.

It is further clarified that no further opportunity shall be afforded to the parties for such purpose.

Shri Prabhu Dayal Tiwari, learned counsel, submits that fresh Power of Attorney shall be filed on behalf of the appearing respondents.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)